NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CAs No.180/2017, 188/2017 & 189/2017 IN CP (IB) No. 98/Chd/CHD/2017

In the matter of:

BCL Homes Ltd. ...Petitioner/Applicant.

Present: Mr.Anand Chhibbar, Sr.Advocate with Mr.Gaurav Mankotia,

Advocate and Mr. G.S. Sarin and Mr. Jalesh Grover, Practising

Company Secretaries for the petitioner.

Mr. Yash Pal Gupta, Advocate for the interveners.

Mr. Rakesh Gupta and Mr. Puneet Jain, Advocates for Canara

Bank.

Mr. Rajneesh Malhora, Advocate for some home buyers.

Mr. Pradeep Sharma, Advocate for six home buyers.

Mr. Nahush Jain, Mr. Arora Vishwas Kumar and Mr. Dhawal Partap Singh Ahluwalia, Advocates for interveners in CA

No.189/2017.

Mr. D.K.Singal and Mr. Rahul Garg, Advocates for 52

interveners.

Mr Arora Vishwas Kumar, Advocate filed tabulated information incompliance with the previous order.

The petitioner has also filed additional documents and it is stated that with regard to entry made in the books of accounts relating to the sale transaction dated 31.08.2017 for which the sale deed was registered on 01.09.2017 is already on record.

Arguments heard. Reserved.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

November 20, 2017